

that Rs. 1.88 lakh was looted from the Bank of India Branch functioning in 24 Paraganas Distt. of West Bengal;

(b) if so, what are the details of the incident; and

(c) whether any action has since been taken by Government in regard thereto and if so, what?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a). Yes, Sir.

(b) and (c) Bank of India has reported that on 21-7-82, at about 1.25 PM, five persons entered their Rishabi Branch, 24 Parganas (West Bengal) and at revolver point looted cash amounting to Rs. 1,15,422/- and jewellery valued at Rs. 72,979/-. The bank has already lodged a complaint with the police and the investigation is in progress.

#### Import of Partially and Fully Oriented Polyester Filament Yarn

5308. SHRI BAPUSAHEB PARULEKAR: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that on 18th July, 1981, the Textile Commissioner of Bombay issued a press note allowing import of partially and fully oriented polyester filament yarn by cotton textile mills which was previously allowed to units having licence under 23(5) of Schedule 1 of the Industries (Development & Regulation) Act, 1951; and

(b) whether the approval of the Government of India is taken in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA): (a) and (b) Polyester Filament yarn has been on OGL for actual users since 78-79. Actual user include artsilk weaving units, cotton mills and independent crimpers, partially oriented yarn was placed on OGL under the Import Policy for 81-82.

Textile Commissioner being the sponsoring authority under the Import Trade Control Policy issued a clarification on 18th July, 1981 to the effect that all cotton mills were actual users for Partially Oriented Yarn also. Textile Commissioner issued the clarifications by virtue of his being the sponsoring authority.

#### India's Opposition for Creating Alternative Lending Proposal by I.D.A.

5309. SHRI P. M. SAYEED: Will the Minister of FINANCE be pleased to state:

(a) whether India has strongly opposed the World Banks proposal to restructure the International Development Agency by creating an alternative lending proposal;

(b) if so, the main reasons for opposition; and

(c) to what extent India's views has been accepted by them?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (c) Although no formal proposal has been made by the World Bank for restructuring IDA, some tentative suggestions have been mooted for differentiating between countries in regard to terms and conditions of IDA assistance during the seventh replenishment. India has opposed such suggestions on the ground that they are not based on any objective criteria and would, therefore, be unfair and discriminatory.

#### Transfer of Officers of SC/ST Communities by Syndicate Bank

5310. SHRI HIRA LAL R. PARMAR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Officers belonging to Scheduled Castes and Scheduled Tribe communities are being posted/transferred to far away places from their native places by the management of Syndicate Bank at the time of their recruitment or promotions;

(b) whether it is also a fact that repeated representations have been submitted by the "Syndicate Bank Scheduled Castes/Scheduled Tribes Employees Welfare Association (Regd.)" in this regard;

(c) if so, what action has been taken by the Bank to redress their grievances; the figure of transfers (Region-wise) effected in different cadres with effect from 1st July, 1978 (year-wise); and

(d) whether it is a fact that the Bank of Baroda is giving 22 ½ per cent reservation in transfers/postings to the Scheduled Castes/Scheduled Tribes employees, if so, why Syndicate Bank is not extending this benefit to its Scheduled Caste/Scheduled Tribes employees?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d) The Syndicate Bank have reported that representations received in respect of transfer of SC/ST officers are suitably replied to. Officers are transferable all over India and in the matter of transfer no reservation for SC/ST has been prescribed by the Government. The Bank have also reported that its transfer policy is same for all employees including those belonging to SC/ST communities. As per the existing policy of the Bank, employees after their promotion to officers cadre are generally posted outside the State. The region-wise information regarding transfer effected by the Bank in each cadre is not maintained by the bank and, therefore, is not available.

### Closure of Textile Mills

5311. SHRI GHUFRAN AZAM:

SHRI D. M. PUTTE GOWDA:

Will the Minister of COMMERCE be pleased to state:

(a) whether there is a proposal under Government's consideration to close down a large number of nationa-

lised textile mills in Uttar Pradesh and Madhya Pradesh;

(b) if so, whether such proposal is also under consideration of the National Textile Corporation;

(c) if so, whether a large number of NTC managed mills are responsible for its losses;

(d) if so, the details thereof;

(e) whether Government propose to appoint a working group to suggest measures to improve the working of these mills; and

(f) if so, what other steps have been taken/proposed to be taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) No, Sir.

(b) to (d) Do not arise.

(e) The working of NTC mills is reviewed periodically by subsidiary companies and by the Holding Co. Conclusions arrived at these meetings to improve the working of the mills are acted upon by the concerned subsidiary.

(f) Some of the important steps taken to improve the working of NTC mills are as follows:—

(i) modernisation of machinery and expansion of capacity, wherever necessary,

(ii) rationalisation of workload and labour force,

(iii) bulk procurement of cotton on centralised basis,

(iv) diversification in the pattern of production; and

(v) installation of diesel generating sets in some of the mills to overcome power shortage.